

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 344 of 1993

DATE OF DECISION 26.02.1993

K.P. Abdulla _____ Applicant (s)

M/s Shafik M.A. & K. Cheriyakoya Advocate for the Applicant (s)

Versus

The Administrator, Union Territory of Lakshadweep and others Respondent (s)

Mr. P.K. Madhusoodhanan rep. Advocate for the Respondent (s)
Mr. NN Sugunapalan

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? 7
2. To be referred to the Reporter or not? M
3. Whether their Lordships wish to see the fair copy of the Judgement? M
4. To be circulated to all Benches of the Tribunal? M

JUDGEMENT

(Hon'ble Mr. S.P. Mukerji)

In this application dated 15.2.93 the applicant who has been working as a Field Worker in the Primary Health Centre under the Union Territory of Lakshadweep and has been earlier working on a casual basis has claimed the benefit of the Judgment of this Tribunal dated 30.8.91 in O.A. 41/90 to which one of us (S.P.Mukerji) was a party, in respect of the period of his casual service.

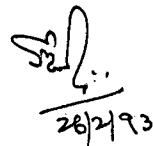
2. When the matter was taken up for admission, the learned counsel for the applicant stated that the applicant sought the benefit of the aforesaid Judgment by a representation dated 28.8.92, a copy of which has been annexed as Annexure-3. The learned counsel for both

the parties agreed that the application can be disposed of at the admission stage itself with appropriate direction regarding disposal of the aforesaid representation.

3. In the above light, we admit this application and dispose of the same with the direction to the first respondent to consider and dispose of the representation of the applicant dated 28.8.92 at Annexure.3 within a period of two months from the date of communication of a copy of this judgment, keeping in view the judgment of this Tribunal dated 30.8.91 in O.A.41/90. A speaking order should be communicated on the representation to the applicant within the aforesaid period. In case the representation is not readily available, a copy of the same available at Annexure-3 should be disposed of on the above lines. The applicant will be at liberty to approach the appropriate legal forum if so advised and in accordance with law, if he feels aggrieved by the outcome of his representation. There is no order as to costs.



(A.V. Haridasan)
Judicial Member


26/2/93

(S.P. Mukerji)
Vice Chairman

26.2.93

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